

should have a signalling mechanism by which the causes of sickness should be anticipated and appropriate preventive measures should be taken in time. It is a very constructive suggestion. In this context, the banks and financial institutions which are in touch with these units are in a most advantageous position to know the state of health, both financial and managerial and they should take upon themselves either individually or collectively the responsibility of monitoring and evaluating the state of health of the units which are likely to fall sick. This is one of the ideas being considered by the government. I think this is absolutely necessary, so that the ultimate extreme measure of taking over, before which for a long time these units remain closed resulting in national wastage and hardship to workers, can be avoided.

With these words, I thank the hon. members who have participated and helped in understanding and having a second look at our policy matters.

SHRI S. M. BANERJEE: I wanted to know whether a tentative date has been fixed from which these two mills will start functioning. I also requested that a certain advance amount, whatever it may be, should be paid to the workers immediately. He has not replied to these two points.

PROF. D. P. CHATTOPADHYAYA: About the second point I cannot say anything just at the moment, except that they will look into the matter sympathetically. About the first question, he himself has seen that the machines are being oiled and buildings are being painted. Efforts are being made to reopen them as early as possible.

MR. CHAIRMAN: The question is:

"That the Bill to provide for the taking over, in the public interest, of the management of the undertakings of certain companies, pending

nationalisation of such undertakings with a view to ensuring the supply of certain varieties of cloth needed by the weaker sections of the community as also by the Defence Department and for matters connected therewith or incidental thereto, be taken into consideration."

*The motion was adopted.*

MR CHAIRMAN: We shall take up clause by clause consideration. There are no amendments. The question is:

"That Clauses 2 to 17, the Schedule, Clause 1, the Enacting Formula, the Preamble, the Preamble and the Title stand part of the Bill."

*The motion was adopted.*

*Clauses 2 to 17, the Schedule, Clause 1, the Enacting Formula, the Preamble and the Title were added to the Bill.*

PROF. D. P. CHATTOPADHYAYA: I beg to move:

"That the Bill be passed"

MR. CHAIRMAN: The question is:

"That the Bill be passed".

*The motion was adopted.*

17.10 hrs.

DHOTIES (ADDITIONAL EXCISE DUTY) REPEAL BILL

THE MINISTER OF COMMERCE  
 PROF. D. P. CHATTOPADHYAYA:  
 I beg to move:

"That the Bill to repeal the Dhoties (Additional Excise Duty) Act, 1953, be taken into consideration."

[Prof. D. P. Chattopadhyaya]

The Dhoties (Additional Excise Duty) Act, 1953, was enacted for protecting the interests of the handloom industry, by providing for the levy of an additional duty of excise on dhoties issued out of any mill, or any group of mills, in excess of the permissible quota under the Act. The K. K. Shah Study Team in its report to the Government has recommended that the dhoti quota system was unsatisfactory and has failed to confer any meaningful benefit to the handloom industry. The production of dhoties by mills has now fallen much below the permissible quota under the Act. Besides, regulatory measures have been separately taken under the provisions of the Cotton Textiles Control Order, 1948, to restrict the quantity of dhoties produced by factories using power.

On a consideration of the various aspects, it is felt that the Dhoties (Additional Excise Duty) Act, 1953, has outlived its utility and it is, therefore, proposed to repeal the Act. Sir, I do not propose to take any more time of the House. I commend the Bill for the consideration of the House.

17.12 hrs.

[SHRI VASANT SATHE in the Chair]

MR. CHAIRMAN: Motion moved:

"That the Bill to repeal the Dhoties (Additional Excise Duty) Act, 1953, be taken into consideration."

SHRI GADADHAR SAHA (Birbhum): Mr. Chairman, there is a steady decline in the production of dhoties since 1968. Moreover, a restriction has been put on the quantity of dhoties produced by factories using power. It is, therefore, not unwise to say that the Dhoties (Additional Excise Duty) Act has not been in operation long before this Bill

has been presented to the House. Now a Bill to repeal the Act is before the House for consideration.

When we consider this Bill, naturally some relevant questions arise in our minds. Firstly, is it the thinking that the handloom industry, which required protection so long, requires no more protection? Secondly, on whom will the benefits of this Act be conferred? Who will get the benefits after the repeal of this Act? Thirdly, will the supply of dhoties required for the rural poor be guaranteed and will the dhoties be in conformity with the actual requirements of the rural poor? It is admitted that poverty and unemployment are found in the worst and severest form in rural India. Therefore, the question of protection from exploitation of the working class people due to price rise of dhoti and controlled cloth and profit of traders is important.

It is admitted in the Statement of Objects and Reasons that there has been a steady shortfall in the production of dhoties, but no reason has been given as to why there is so much shortfall.

In this connection, I would refer to the observations made in the 223rd Report of the Public Accounts Committee on controlled cloth at page 57:

"Another disturbing phenomenon of the operation of the controlled cloth scheme is that there has been a steady decline in the production of dhoties. Perhaps the most important factor which has come in the way of the smooth functioning of the scheme is that the production pattern was in conformity with the actual requirements of the people and the mills were producing more long cloth and less dhoties. While in 1968 the mill sector produced 465 million metres of dhoties, the production was 440 million in 1969, 242 million in 1970, 230 million

in 1971, 219 million in 1972 and only 180 million metres in 1973. During 1974, while the percentage requirement under the controlled cloth scheme was assessed at 20 per cent, the actual production of dhoties was 6.3 per cent. Apart from the shortfall in production, the dhoties produced under the controlled cloth scheme were of such poor quality and width that they could be of hardly any use to the poorer section of the people especially in the countryside. This is an intolerable situation and the Committee ask for urgent, stringent measures to ensure adequate production of dhoties by the mill sector."

There is no mention of the extent to which restriction is put on the quantity of dhoties produced by mills and why such restriction is put, for whose benefit.

There is no provision made, no guarantee or no assurance given as to how the interests of the poorer section of society are to be protected.

\*SHRI R. N. BARMAN (Balurghat): Mr. Chairman, Sir, I heartily welcome the Dhoties (Additional Excise Duty) Repeal Bill, 1976 which has been brought before this House today. In the last 23 years, since 1953, our textile industry has undergone a lot of changes. In 1953 an additional excise duty was levied and one of its main objectives was to protect the interests of the handloom industry and the handloom weavers and to curb the production of the mills so that they may not prove harmful for the handloom industry. A quota was fixed for the mills and any production in excess of that quota was liable for an additional excise duty. But we have seen during the last 23 years that although the production of dhoties and sarees by the mills had been regulated yet the handloom industry had not benefited to any great extent.

It has only resulted in the fall in production of dhoties and sarees by the mills. To combat this situation the additional excise duty on the excess production is now being lifted. This has outlived its utility because the mills are not producing even the permissible quota. Here, Sir, I will ask two questions. Firstly, since when the present situation exists. And whether the same situation prevails in the mills controlled by the Government? We would like to know whether this is willful or this has been created due to some unavoidable conditions. Where a quota has been fixed and that quota is not produced year after year, then surely there will be a shortfall in overall availability and the prices will also go up. I will be obliged if the hon. Minister tells us the extent of rise in prices due to shortfall in production and the remedial measures taken by the Government in this regard.

Sir, due to the 'emergency' in the country today there is sufficient discipline all around. The workers are also extending full cooperation and the shortage of funds is also being met to a considerable extent. Last year there has been a record production of cotton. Now, in these favourable circumstances if the full quota of dhoties and sarees are not produced by the mills, then the only conclusion to be drawn is that the mill owners are producing other varieties of cloth on which they can get fabulous profits. This mentality of profiteering will have to be checked in the interest of the people. The Government may kindly be watchful of the situation. Sir, this Bill has another aspect and that concerns the handloom industry. As already stated, one of the main objectives of the additional excise duty was to encourage the handloom industry. But the K. K. Shah Study Team in its report has stated "the dhoti quota system was unsatisfactory and had failed to confer any meaningful benefit to the handloom industry."

[Shri R N Barman]

Here I would like to know whether any direct benefit will accrue to the handloom industry as a result of the present legislation, and if so, in what way?

I would congratulate the hon Minister because due to his incessant efforts the handloom industry which was once in a sad plight is now in a much healthier state. But even then the miseries of the handloom industry have not been completely removed. Through this Bill the mills will be benefited no doubt but the handloom industry is not likely to be benefited significantly. We will have to see that the handloom industry gets encouragement and the people also get their requirements of dhoots and saris at a fair price. Now a days there is a considerable demand for handloom cloth in the foreign countries and I would like to know whether there is a corresponding demand for mill products. Sir, while extending my full support to this Bill, I will again request the Minister to see that the handloom industry does not suffer in any way as a result of this legislation while benefitting the mills.

**श्री कमला मिश्र 'मधुकर' (केसरिया)**  
सभापति महोदय, इस बिल पर मैं इसलिये नहीं बोल रहा हूँ कि मही महोदय धोती पहनते हैं और मैं धोती पहनता हूँ। बल्कि इसलिए मैं इस बिल पर बोल रहा हूँ कि चाहे केरल के लोग हों तमिलनाडु के लोग हों, आंध्र के लोग हों, मध्य प्रदेश, राजस्थान या उत्तर प्रदेश के लोग हों, चाहे बंगाल या असम के लोग हों, वेबन पहाड़ी तराई और पंजाब के इलाके को छोड़ कर, अधिकांश इलाकों में किसी ने किसी रूप में लॉग धोती पहनते हैं। आज जो नये नये किस्म के फाइन पतनून के कपड़े निकले हैं उन से थोड़ा परिवर्तन आया है, फिर भी धोती आम जनता का पहनावा है। इसलिये इस

का महत्व है कि देश के अधिकांश गरीब लोग, आम जनता का पहनावा धोती है और यह एक महम प्रश्न है।

आप ने इस बिल के जरिये 1953 के अधिनियम का निरसन करने का प्रावधान किया है। वह बिल आप क्यों लाये थे? आप ने स्वयं कहा था कि हाथ कर्मा उद्योग के विकास के लिये तथा उन के हितों की रक्षा के लिये और धोती का उत्पादन 60 प्रतिशत तक मिलों में हाथ में रखने के लिये तथा अनिश्चित उत्पादन पर अनिश्चित शुल्क लगाने के लिये पहला विधेयक आप लाये थे। उस पर जरिये हर मिल का धोती उत्पादन का एक निश्चित कोटा निर्धारित करना था। उस समय आप ने 610 मिलियन मीटर का लक्ष्य रखा था। लेकिन खुद के 100 शाह कोर्ट ने कहा है कि 1952 में इन मिलों ने जहाँ 682 मिलियन मीटर उत्पादन किया वही 1965 में 330 मिलियन मीटर उत्पादन किया। यह क्या बताता है? यह बताता है कि इन मिल मालिकों ने उस कानून की अवहेलना की और देश के साथ धोखेबाजी कि क्यों की उन्होंने यह तरीका बनाया कि धोती का उत्पादन कम करा और उस के लिये अगर्जुमना भी देना पड़ेगा दो, लेकिन उस के स्थान पर अपने मुनाफे के लिये अच्छा कपड़ा बनाया। इसलिये इन्होंने दोहरी नीति अपनायी। सरकार की इस में विफलता इसलिये है कि सरकार आखे बन्द किये बैठी रही। इसलिये मैं जानना चाहता हूँ कि आज भी इस बात की क्या गारन्टी है कि इस बिल के पास करने के बाद भी उस लक्ष्य की पूर्ति हो जायगी?

इस सम्बन्ध में मुझे दूसरी बात यह कहनी है कि आप ने एन०टी०सी० के अन्तर्गत 105 मिलों को लिया है और 60 करोड़ रु० की घटी से 1 करोड़ की घटी पर ले आये

हैं, यह प्रशंसनीय बात है, और यह इस बात का सबूत है कि सरकार के हाथ में मिलों का प्रबन्ध, व्यवस्था, उन का उत्पादन और मुनाफ़ा प्राइवेट मिलों के मुकाबले अधिक हो रहा है। यह इस बात का भी प्रमाण है कि जो लोग पहले कहते थे कि प्राइवेट सैक्टर अच्छा है, स्टेट सैक्टर में फायदा नहीं होता, उन को मालूम हो गया कि तमाम क्षेत्रों में स्टेट सैक्टर अच्छा काम कर सकता है। इसलिये मंत्री महादय को बाकी मिलों को भी अपने हाथ में ले लेना चाहिये। यह भाषा राष्ट्रीय भाग बन गई है।

आपने जो कानून बनाए हैं उसमें आप कंट्रोल क्लाय की बात कर रहे हैं। इस कंट्रोल क्लाय के विषय में नेशनल काउंसिल आफ एम्प्लायड रिसर्च ने अभी हाल ही में रिपोर्ट दी है जिसमें लिखा है कि 80 प्रतिशत कंट्रोल क्लाय भरबन एरिया और मैट्रोपॉलिटन एरिया में कंज्यूम हो रहा है और देहातों में केवल 10 फीसदी हो रहा है। अगर यह रिपोर्ट सही है, तो इससे क्या नतीजा निकलता है कि जो कंट्रोल क्लाय है, वह वीकर सैक्शन तक नहीं पहुँच पाता है। केरल, बंगाल आदि में बहुत सी ऐसी जगहें हैं जहाँ कंट्रोल क्लाय नहीं पहुँच पाता है। इस लिए इस बात की जरूरत हो जाती है कि आप इस बात पर ध्यान दें कि कैसे यह कंट्रोल क्लाय वहाँ तक पहुँचे। हम लोग देहातों के रहने वाले हैं, हम जानते हैं कि कंट्रोल क्लाय की क्या हालत है। जो लोगों की आवश्यकताएँ हैं, उनके अनुसार आप यह प्रोड्यूस नहीं करते हैं। आप वह देखते नहीं हैं कि लोगों का क्या टेस्ट है, उनको ऐसे कपड़ों की क्या आवश्यकता है। देहातों में ऐसा कपड़ा भेजा जाता है, जिसे भोजपुरी

में लट्ठा या मारकीन कहते हैं। इन चीजों को धोती के काम में नहीं लाया जा सकता है, और काम में तो आ सकता है। इसलिए आपको वहाँ की जो आवश्यकता है, उसके ऊपर ध्यान देना चाहिए।

मैं नहीं जानता हूँ, पता नहीं कोई साजिश चल रही है या क्या बात है, लेकिन एन० टी० सी० के कपड़े का स्टॉक जमा होता चला जा रहा है। नतीजा यह है कि इससे एन० टी० सी० बंदनाम होगी। प्राइवेट मिलों के लोगों को कुछ रियायतें दी जा रही हैं। पता नहीं यह कोई साजिश है एन० टी० सी० को बंदनाम करने की या क्या पालिसी है?

मैं यह बताना चाहता हूँ कि हमारे माननीय सदस्य, हमारे नेता डा० रानेन सैन दिल्ली में धोती खरीदने के लिए गए, लेकिन एन० टी० सी० की उनको अच्छी धोती नहीं मिल सकी। एन० टी० सी० से प्राइवेट मिलों के कपड़े में, जो कंपीटीशन है, उस तरफ आपको ध्यान देना चाहिए। मैं यह चाहता हूँ कि जनता को जिससे लाभ मिले, वह बात आप करें। जो आकांक्षा हम यहाँ प्रकट कर रहे हैं, आप उनका जवाब हमको दीजिए तभी काम चल सकेगा।

प्रधान मंत्री के बीस सूची-कार्यक्रम की बात लीजिए। यह कहा जाए कि संविधान के जो संशोधन की चर्चा हो रही है, सैकुलरिज्म की बातों की जा रही हैं उसके अनुसार एन० टी० सी० के उत्पादन, व्यवस्था के गुणात्मक विकास की जरूरत है। आज जो आवश्यकता है, वह पूरे टेक्स्टाइल इंडस्ट्री को सरकार को अपने हाथ में लेने की है क्योंकि कि

[ श्री कमला मिश्र 'मधुकर' ]

यह इंडस्ट्री जो आज संकट में है, उसे पूंजीपतियों ने संकट में डाल दिया है। मैं सुगर और टेक्सटाइल इंडस्ट्री को सरकार द्वारा अपने हाथ में लिए जाने के बारे में उनकी राय जानना चाहता हूँ।

दूसरी बात यह कहना चाहना है कि हाथ करषा उद्योग आज देश में खेती के बाद सबसे बड़े पैमाने पर है। इसमें बहुत से लोग काम में लगे हुए हैं। मैं आपकी भावनाओं पर शक नहीं कर रहा हूँ, लेकिन हाथ करषा उद्योग की तरफकी की जितनी कल्पना आपने की है वह उसकी नहीं हो रही है। मैं अपने क्षेत्र की बात बताता हूँ। हमारे बम्पारन जिले में बिहार का एक इलाका है जहाँ लोगों को हथकरषा उद्योग के बारे में कोई सुविधाएँ नहीं दी जा रही हैं। अगर इन चीजों की सहायता नहीं देंगे तो फिर उनके सामने संकट होगा और फिर एक नया गिल बनाना पड़ सकता है। इसलिए मैं चाहूँगा कि हाथ करषा उद्योग की तरफ भी ध्यान दें।

मैं यह जानना चाहता हूँ कि जिन मिलों को हमने छूट दी है, उन लोगों के पास मजदूरों का कपलसरी डिपॉजिट का कितना जमा है, क्या इसका कोई हिसाब है? क्या उनको जो रुपया देना था, वह दिया है? क्या सरकार ने कोई कार्यवाही की है? मेरा अनुमान है कि ऐसी कोई कार्यवाही नहीं की है। क्या सरकार उनको कोई छूट देना चाहती है या क्या कार्यवाही इस मामले में करने जा रहा है? आप मिलों को एक्साइज

द्यूटी की छूट दे रहे हैं, इसे हटा रहे हैं। इसका मतलब यही है।

अब मैं मंत्री महोदय से कुछ सवाल पूछना चाहता हूँ, जिनका सतोषजनक उत्तर मिलने पर हम इस विधेयक का समर्थन करेंगे।

इस बात की क्या गारंटी है, कि इस बिल के पास होने के बाद ग्राम जनता को धोतिया और साड़ियाँ सस्ते दामों पर मिल सकेंगी और उन की अपूर्ति ठीक तरह से हो सकती।

ग्राम जनता और मध्यम वर्ग के लोगों के लिए धोतियों की क्वालिटी में कोई सुधार होने जा रहा है या नहीं, ये या वे इसी तरह कफन की तरह बनती रहेंगी?

क्या एन० टी० सी० अपने उत्पादन को डाइवर्सिफाई कर के कपड़े की क्वालिटी रंग और डिजाइन में कोई सुधार करने जा रहा है या नहीं?

एन० टी० सी० और प्राइवेट मिलों की व्यवस्था, उत्पादन और दूसरी कार्यवाहियों में वर्कज पाटिसिपेशन इन मैनेजमेंट के सिद्धान्त को कहा तक लागू किया गया है, उसमें कहा तक सफलता मिल पाई है और इस सम्बन्ध में सरकार आगे क्या कार्यवाही करने जा रही है? सरकार जिन मिलों को सुविधाएँ देने जा रही है, क्या वह उनमें इस सिद्धान्त पर अमल करने के लिए कोई ठोस कदम उठाने जा रही है या नहीं?

क्या धोतियों और साड़ियों के वितरण की व्यवस्था ग्राम पंचायतों और को-ऑपरेटिव सांसायटियों के जरिये कराई

जाएगी, जिससे वे आम जनता को प्राप्त हो सकें। अभी तक को-ऑपरेटिव सो-सायटियों में धोतियों और साड़ियों नहीं मिल पाती हैं।

इन शर्तों के साथ मैं इस बिल का समर्थन करता हूँ। इस बिल का जो लक्ष्य है, वह ठीक है और वह एक सही कदम है।

श्री एम० राम गोपाल रेड्डी  
(निजामाबाद) : सभापति महोदय, . . . . :

श्री राम सहाय पांडे (राजनंदगांव) : माननीय सदस्य तो धोती नहीं पहनते हैं।

श्री एम० राम गोपाल रेड्डी : मैं अपने घर में धोती पहन कर पूजा करता हूँ। धोती हमारी हिन्दू संस्कृति के साथ जुड़ी हुई है।

श्री भोगेन्द्र झा (जयनगर) : इस में हिन्दू का क्या सवाल है? मूलमान धोती पहनते हैं।

श्री एम० राम गोपाल रेड्डी : पहनने का तरीका अलग है।

मैं कहना चाहता हूँ कि पहले हैंडलूम बीवर ने ही इन्सान और हैबान में फर्क पैदा किया, क्योंकि अगर इन्सान कपड़े न पहनता तो वह हैबान की तरह रहता। आज-कल स्थिति यह है कि पावरलूम वाले और मिल वाले हैंडलूम बीवर से धोती लेते हैं और उस पर अपना छाप मार कर बेच देते हैं। वे 12 या 16 रु में खरीदते हैं और 35 या 40 रु बेचते हैं। मंत्री महोदय इस फूट खसोट को किस तरह रोकेंगे? आज हैंडलूम बीवर की हालत जितनी बुरी

है, उतनी शायद देश में किसी भी काम करने वाले की नहीं है। इस लिए मैं चाहता हूँ उनकी हालत बेहतर बनाने के लिए उनकी ज्यादा से ज्यादा मदद की जाए।

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA): Mr Chariman, as you have certainly noticed, the scope of this Bill is very limited. There was a time when in the absence of restriction of competition between handloom and composite mills in respect of dhories and sarees dhories were at a very great disadvantage and suffering losses. From 1949 to 1952 if you look at the figures you will find that composite mills are coming up and up in a big way in producing more and more dhories and sarees. In 1949 they produced 548 million metres, in 1952, 682 million metres. In 1953 Government had to come forward with this piece of legislation making it difficult for the composite mills to compete with the handlooms. Therefore, it is a protective measure for the handlooms. As a result of that, we find that the handloom mills enjoy some relative advantage vis-a-vis the composite mills and the production of dhories and saris in the mill sector gradually went down. In 1963, they produced 325 million metres, in 1969 they produced 202 million metres and in 1973 the figure was 125 million metres. That shows that these protective measures proved successful rendering in the process this piece of legislation somewhat obsolete if not superfluous. Therefore, we have come before the House with this small repealing measure.

Incidentally, certain points have been raised. It was suggested that the handloom sector's interests should be adequately looked after. You yourself, Sir, had on several occasions mentioned this point. We are fully seized of it. As you are aware, handloom constitutes one of the points in the 20-point programme announced by our Prime Minister. Even in the sector of the controlled cloth scheme,

[Prof D P Chattopadhyaya]

we have involved the handloom industry. We want that a part of the controlled cloth production requirement should be produced by the handloom sector because it is a highly decentralised sector and its marketing trend is not quite predictable. Therefore we are moving slowly in the matter without burdening them.

MR CHAIRMAN Do you not have a policy of reservation for handloom like coloured saris etc?

(PROF D P CHATTOPADHYAYA) These are some of the items exclusively reserved for the handloom sector. (1) coloured saris and saris with certain Border restrictions, (2) yarn dyed dhotis, (3) low-weed pick cloth, (4) dusters, (5) towels or toweling cloth in honeycomb weave and erazha thorthu (i.e. towels other than Turkish type), (6) lungi, sarong and gamcha etc. These varieties are really reserved and they are somewhat safe.

What I was saying is that the purpose of the law has been served and now there is no point in keeping on the statute book such a piece of legislation. We want to do away with it, but since we cannot do that without your permission, we are before you.

Another point was raised about NIC production whether within the restrictions and stipulations there is improvement quality and quantity-wise. My answer is yes. What is more, NTC has come out with a *lok vastra* scheme. We are selling it at the cost price. It has become very popular.

A question was also asked whether in the NTC sector we have ensured workers' participation. I am glad to report that in 75 mills out of 103—from today 105—we have ensured worker participation in shop floor management. I do not like to take more of your time.

MR CHAIRMAN One question was whether in rural areas you are making any arrangement for the supply of dhotis and saris. He said that hardly 10 per cent go to the rural areas. At least NTC could enter that field.

PROF D P CHATTOPADHYAYA Yes, NTC are opening their own outlets. We are distributing controlled cloth through the mills' own outlets and NTC's outlets, the co-operative sector and also the shops approved by the State Governments. In a majority of cases these outlets are situated in the rural areas or in semiurban areas. But I agree there is room for more outlets.

MR CHAIRMAN He also said that you could utilise the auspices of panchayat societies at the grassroots level for distribution.

PROF D P CHATTOPADHYAYA It is a very good suggestion. If the State Governments who are closer to them certify that they are good enough for the purpose we are ready to accept it.

श्री कमल मिश्र 'मधुकर' : मंत्री जी ने एक प्रश्न का जवाब नहीं दिया है। कहा है कि हैडक्वार्टर को बहुत प्राप्तासन दे रहे हैं। एन टी सी ने बहुत कमरेबल काम किया है मैं उसको प्रशंसा करता हूँ लेकिन मैं एक बात जानना चाहता हूँ हथकरघा उद्योग के सम्बन्ध में कि हमारे क्षेत्र में रमडोहा में 500 बैडर फैमिलीज हैं जिनको न ता लान मिल रहा है और न कोई अन्य सविधाएँ मिल रही हैं ता उनके लिए क्या कर रहे हैं ?

सभापति महोदय : यह लार्जर इ शुज है, इनको उठाते जायेंगे तो कभी समाप्त नहीं होगा इसलिए इसको यही रहने दीजिए।



श्री भोगेन्द्र झा : मैं यह जानना चाहता हूँ कि ड्यूटी कन करने से धोती सस्ता होगा या नहीं ? मिल-प्रोन्स तो इसमें गेन करेंगे लेकिन कंज्यूमर्स को भी कुछ लाभ होगा या नहीं ?

PROF. D. P. CHATTOPADHYAYA: The exercise duty we are formally abolishing today was actually abolished long before. The price at which it is now available is reflective of the abolition of excise duty. But the price of cloth does not depend only on excise duty. It depends upon price of cotton, conversion costs, fuel costs, marketing costs, distribution costs, etc.

MR. CHAIRMAN: The question is:

"That the Bill to repeal the Dhoties (Additional Excise Duty) Act, 1953, be taken into consideration."

*The motion was adopted.*

MR. CHAIRMAN: We take up clause by clause consideration of the Bill. There are no amendments. The question is:

"That Clause 2, Clause 1, the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted.*

*Clause 2, Clause 1, the Enacting Formula and the Title were added to the Bill.*

PROF. D. P. CHATTOPADHYAYA: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

*The motion was adopted.*

17.49 hrs.

## RE. BUSINESS OF THE HOUSE

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH: Sir, I want to make a submission. The Essential Commodities Bill may be taken up now, but it will not be put down as the first item tomorrow. There is a Bill—Labour Provident Fund Laws (Amendment) Bill—which has to be passed by this House and then it has to go to Rajya Sabha. We want to give priority to the Bills which have to go to Rajya Sabha. Therefore, tomorrow the Labour Provident Fund Laws (Amendment) Bill will be put down first and after it is passed, we will resume discussion on the Essential Commodities Bill. This is the slight re-adjustment which I am requesting the House to make.

MR CHAIRMAN: He is praying for the leave of the House to give priority to the Labour Provident Fund Laws (Amendment) Bill. It will be done.

17.50 hrs.

## ESSENTIAL COMMODITIES (AMENDMENT) BILL—Contd.

MR. CHAIRMAN: Now, we take up further consideration of the Essential Commodities (Amendment) Bill.

SHRI BHOGENDR JHA (Jainagar): Sir, we were expecting that this Bill which is before us and which has been passed by Rajya Sabha, would deal with some of the vital issues that are agitating the minds of the people and their living conditions also. But, unfortunately, it does not do so. The reality is that in the original Act of 1955, we have about 13 categories of essential commodities including cattle fodder, coal, automobile parts, cotton, wool, textiles, raw cotton, raw jute, drugs,